

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 114 OF 2023

IN

ORIGINAL APPLICATION NO. 882 OF 2022

IN THE MATTER OF:

SANJEEV KUMAR

...APPLICANT

VERSUS

DEPUTY COMMISSIONER, RUPNAGAR AND OTHER

...RESPONDENT

**REPLY IN THE FORM OF AFFIDAVIT BY PREETI YADAV, IAS,
DEPUTY COMMISSIONER, RUPNAGAR.**

ADVOCATE FOR RESPONDENT: NUPUR KUMAR

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

M.A. NO. 114 OF 2023

IN

ORIGINAL APPLICATION NO. 882 OF 2022

IN THE MATTER OF:

SANJEEV KUMAR

...APPLICANT

VERSUS

DEPUTY COMMISSIONER, RUPNAGAR AND OTHER

...RESPONDENT

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	REPLY IN THE FORM OF AFFIDAVIT BY PREETI YADAV, IAS, DEPUTY COMMISSIONER, RUPNAGAR.	1-4
2.	ANNEXURE A LETTER NO. 54.	5
3.	ANNEXURE B FOUR PHOTOGRAPHS	6-9
4.	ANNEXURE C TWO PHOTOGRAPHS	10-11
5.	ANNEXURE D TRANSLATION COPY OF LETTER NO. 1793.	12-13
6.	ANNEXURE E LETTER NO. 46/O.K. & JAMABANDI YEAR 2017-18, VILLAGE NIKKU NANGAL.	14-31
7.	ANNEXURE F COPY OF ORDERS OF HON'BLE PUNJAB & HARYANA HIGH COURT, CHANDIGARH.	32-40
8.	VAKALATNAMA	41



(NUPUR KUMAR)
Advocate-on-Record
A-178, LGF, Defence Colony,
New Delhi 110024
Tel: 011-41084945, 41043573
Fax: 011-46702466
M: 8860692939, Code:3078

DATE: 06.03.2024
PLACE: NEW DELHI

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.**

M.A. No. 114 of 2023 in

OA 882 of 2022

In the matter of

Sanjeev Kumar

..... Applicant

V/s

Deputy Commissioner, Rupnagar and other

.....Respondent

Reply in the form of Affidavit regarding compliance of Order Dated 06.01.2024 in OA 882 of 2022 Sanjeev Kumar VS Deputy Commissioner, Rupnagar and others.

RESPECTFULLY SHOWETH

That this submission is being made in response to order dated 06.01.2024, the relevant part of which is detailed as below,

"as per reports of submitted by Deputy Commissioner, Una and the Deputy commissioner, Roopnagar, there is disagreement regarding the land in question including its entries in the revenue record and also demarcation with proper boundaries. In the reports there is no mention as to what are the khasra numbers and what is the individual and total

area of the khasras numbers comprised in the land in question. Entries in revenue record are stated to have been updated but copies of the revenue record have not been filed. The land in question is stated to have been demarcated but copy of the demarcation report has not been filed. On some part of the land encroachments are stated to have been made but measurements of the area encroached upon and names of encroachers have not been mentioned. No proceedings have been taken for removal of encroachments. The aspects of illegal construction of road in the land in question has not been looked into."

It is most humbly submitted that we have complied with all aspects of the order and have provided the counterparts in District Una, Himachal Pradesh, the following information:

1. That, a re-measurement of the land was conducted by joint committee comprising of DROs of Rupnagar and Una, the Tehsildars of Nangal and Una, and the District Forest Officers of Una and Rupnagar. A detailed report to this affect is attached as **Annexure-A.**

2. That no encroachments were found inside the fenced area during the measurement, which was conducted in the presence of relevant officials, including DROs from both Rupnagar and Una, DFOs from Una and Rupnagar, and Tehsildars from Nangal and Una. The measured area is 351 Kanals 10 Marla, and

photographic evidence of the site is attached as **Annexure-B** for reference.

3. That no metalled road was found on the land. However, a kaccharasta (unpaved road) exists. Photographic evidence of the same is attached as **Annexure-C**. Additionally, a letter by the XEN, PWD as **Annexure-D**, has been included, stating that they are not involved in any construction activities on the land.

4. That it is respectfully submitted that the as per the present Revenue record, ownership of the land is Provincial Government While in possession Column it is entered as Timber market. Copy of detail report of Tehsildar Nangal and latest Jamabandi is attached as **Annexure-E**. Although, the Himachal Pradesh Forest Department has not provided any revenue record of the land in question or the proof of ownership thereof, they claim the possession and maintain a forest rest house on the site. They also claim plantation rights, though the plantation is not numbered.

5. That the revenue record for this area is sub-judice, with the Ld High court where in CWP No. 16320 of 2018 titled Daljit Singh V/s State of Punjab the Ld court has directed to reconstruction and update the revenue record of village Nikku Nangal, Tehsil Nangal Distt. Rupnagar copy of orders is attached as **(Annexure-F)**. Submitting incomplete information in

ongoing legal proceedings could lead to future complications.

Therefore, undersigned humbly prays that all on-ground directives have been complied with, so the case be filed.

Dated

Nmgh Kgo M.S.K-2

NabSadar Kanugo,
D.C. Office Rupnagar

Deponent

[Signature]
(Preeti Yadav, I.A.S.)
Deputy Commissioner,
Deputy Commissioner,
Rupnagar Rupnagar

VERIFICATION

Verified that the contents of para No. 1 to 5 are true and correct to the best of my knowledge as per information derived from the official record and no material, information and facts are concealed therein.

Dated

Deponent

[Signature]
(Preeti Yadav, I.A.S.)
Deputy Commissioner,
Deputy Commissioner,
Rupnagar Rupnagar

Attested as Identified
[Signature]
Suresh Kumar
NOTARY
Rupnagar (Pb.) India

The Contents of the affidavit/
SPA/GPA has been read over & explained
to the deponent/executor & he/she has
admitted the same to be correct &
/she has signed/Thumb marked in
Register at Sr No. *550* Page No *1400n*

Suresh Kumar
Distt. Comm.



06 MAR 2024

To

Deputy Commissioner,
Rupnagar**Annexure A****5**

No.....54...../0.4 Dated 23/02/2024

Subject Regarding compliance of the order of Hon'ble NGT in O.A. No. 882 of 2022 titled as Sanjeev Kumar versus Deputy Commissioner, Rupnagar and Others.

In accordance with the directive of the worthy Deputy Commissioner of Rupnagar and Una, a committee comprising of the District Revenue Officers (DRO) of Rupnagar and Una, the Tehsildars of Nangal and Una, and the Divisional Forest Officers (DFO) of Una and Ropar was convened on 21st February 2024 to address the following issues:

1. Disagreement Regarding Revenue Record Entries: -

Despite no document of ownership being produced by the Himachal Pradesh Forest Department, discrepancies were corrected in line with the mutation. The updated information was duly communicated to the relevant authorities of Himachal Pradesh. The land in question was found to be 351 knals 10 Marla in area and entered ownership of provincial Government and Timber market in possession Column of Jmabandi of Village Nikku Nanhagl Tehsil Nangal. However, no document of ownership was produced by the Himachal Pradesh Forest Department.

2. The on spot area which is fenced by Forest Department Una:-

A joint measurement was conducted by Kanugo and Patwris of village Nukku Nangal and patwari and Kanugos of Himachal Pradesh, confirming that the area fenced by the Forest Department, Una aligns with the corresponding total area in the revenue records i.e. 351 Kanals 10 Marla.

3. The identification of khasra number of land in question: -

The issue of identification of khasra number of the land in question was found to be sub-judice and a court commissioner has already been appointed by the Hon'ble Court to address the issue.

In conclusion, all relevant actions have been taken, and the necessary reports and communications have been made to ensure compliance with the order.

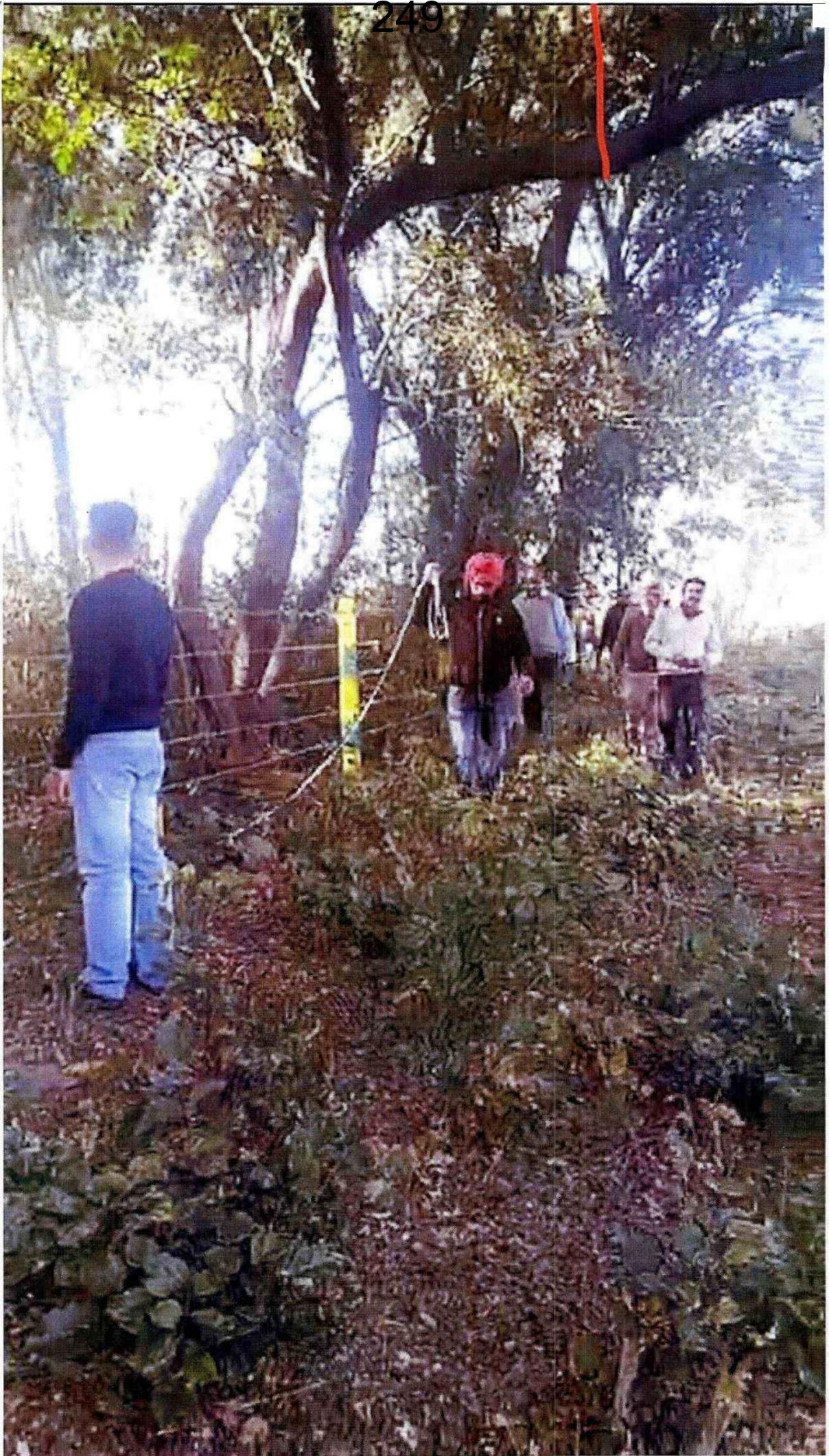

Tehsildar
Nangal

ok











251

11



Annexure D
(True translation copy)

Office: - Executive Engineer, Construction Division B & R Branch, Rupnagar
Tel.-cum-Fax-01881-222934 email pwdropar@yahoo.co.in

TO

Sub Divisional Magistrate,
Nangal.

No 1793 Date 23/02/2024

Subject:- Regarding compliance of order of Hon'ble NGT in O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar

Reference:- Your office letter No. 140/MC-3 dated 22-02-2024.

Regarding the subject cited and letter under reference. It is requested that, as per the report of Sub Divisional Engineer Construction, Sub Division B&R Branch, Sri Anandpur Sahib, falling under this divisional office that while construction of bridge at Village, Brari, the area is under the jurisdiction of this Division, no road has been constructed in the forested area and no trees have been cut by this department. This is for your information and further action.

Sd/-
Executive Engineer, Construction
Division B & R Branch,
Rupnagar.

Endst. No..... Dated

A copy of the above is forwarded to Sub Division Engineer, Construction Sub Division (B&R) Branch, Sri Anandpur Sahib in reference to his letter No. 141 date 22-02-2024 for information and further necessary action.

Sd/-
Executive Engineer, Construction
Division B & R Branch,
Rupnagar.

ਦਫਤਰ:- ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਉਸਾਰੀ ਮੰਡਲ ਭ ਤੇ ਮ ਸਾਖਾ, ਰੂਪਨਗਰ

ਟੈਲੀਫੋਨ -ਕਮ-ਫੈਕਸ -01881-222934 ਈ-ਮੇਲ pwdropar@yahoo.co.in

ਸੇਵਾ ਵਿਖੇ,

ਉਪ ਮੰਡਲ ਮੇਜਿਸਟਰੇਟ,
ਨਗਲ।

ਨੰਬਰ: 1793

ਮਿਤੀ: 23/02/2024

ਵਿਸ਼ਾ:-

Regarding compliance of order of Hon'ble NGT in O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar.

ਹਵਾਲਾ:-

ਆਪ ਜੀ ਦਾ ਪੱਤਰ ਨੰ: 140/ਐਮ. ਸੀ.-3 ਮਿਤੀ: 22-02-2024

**

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਸਾਹਿਤ ਦੱਸਿਆ

ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਮੰਡਲ ਦਫਤਰ ਅਧੀਨ ਪੈਦੇ ਉਪ ਮੰਡਲ ਇੰਜੀਨੀਅਰ, ਉਸਾਰੀ ਉਪ ਮੰਡਲ ਭ ਤੇ ਮ ਸਾਖਾ ਸ੍ਰੀ

ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਵੱਲੋਂ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਇਸ ਮੰਡਲ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਵਿੱਚ ਪੈਦੇ ਏਗੇਏ ਦੇ ਪਿੰਡ ਸਰਾਹੀ

ਵਿਖੇ ਪੁੱਲ ਦੀ ਉਸਾਰੀ ਸਮੇਂ ਵਣ ਵਿਭਾਗ ਹਿਮਾਚਲ ਪ੍ਰਦੇਸ਼ ਵਾਲੇ ਹਿੱਸੇ ਵਿੱਚ ਕਿਸੇ ਵੀ ਸੜਕ ਦੀ ਉਸਾਰੀ ਵਿਭਾਗ

ਵੱਲੋਂ ਨਹੀਂ ਕੀਤੀ ਗਈ ਅਤੇ ਨਾ ਹੀ ਇਸ ਵਿਭਾਗ ਵੱਲੋਂ ਦਰੱਖਤਾਂ ਦੀ ਕਟਾਈ ਕੀਤੀ ਗਈ ਹੈ। ਇਹ ਆਪ ਦੀ ਸੂਚਨਾ

ਹਿੱਤ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਲਈ ਹੈ।

ਨੱਥੀ /

[Signature]
ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਉਸਾਰੀ ਮੰਡਲ ਭ ਤੇ ਮ ਸਾਖਾ,
ਰੂਪਨਗਰ।
ਮਿਤੀ:

ਪਿੱਠ ਅੰਕਣ ਨੰ:

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਉਪ ਮੰਡਲ ਇੰਜੀਨੀਅਰ, ਉਸਾਰੀ ਉਪ ਮੰਡਲ ਭ ਤੇ ਮ ਸਾਖਾ ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਪੱਤਰ ਨੰ: 141 ਮਿਤੀ: 22-02-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਹਿੱਤ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਨੱਥੀ /

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਉਸਾਰੀ ਮੰਡਲ ਭ ਤੇ ਮ ਸਾਖਾ,
ਰੂਪਨਗਰ।

n/s

50m
4/3

254 Annexure E

ਦਫਤਰ ਤਹਿਸੀਲਦਾਰ, ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ।

OFFICE OF TEHSILDAR NANGAL, DISTT. RUPNAGAR

14

To,

Hon'ble Deputy Commissioner,
Rupnagar (Sadar Kanungo Branch)

No. 46/O.K.

Date: 22-02-2024

Subject:- Regarding Compliance of the order of Hon'ble NGT in O.A. No. 882 of 2022 titled as Sanjeev Kumar versus Deputy Commissioner, Rupnagar and others.

Reference:- Your Good Office Order No. 248/ NSK – 2 Date 18-01-2024 .

With respect to order dated 02/01/2024 of Hon'ble N.G.T regarding the subject cited above and the letter under reference, the authorities of Forest and Revenue Department of District Una, Himachal Pardesh and District Rupnagar, Punjab demarcation of the land of Timber Market in village Nangal Nikku was jointly done by them as per the revenue record according to which the ownership of the Khasra No's in village Nangal Nikku Hadbast no. 282 as per the revenue record is in the name of Provinical Governement and in the cultivation column it is entered as "Makbuza Mehakma Timber Market " and whose detail are as under:-

Khasra Nos. 307/2/1 (1-4) 317/2 (0-5) 363/2/1 (0-9) 400/2 (2-0)
400/2/1(7-2) 406(1-0) 407 (1-2) 408 (2-8) 410 (0-7) 411 (0-6) 412 (0-5) 413 (0-5) 417 min
(0-17) 429 (6-13) 430 (0-12) 432 (1-19) 433 (1-16) 434 (3-18) 435 (7-10) 436 (3-8) 437 (8-
4) 439/3 (2-0) 440/2 (1-17) 478 min (3-18) 479/1 min (1-0) 1313 (0-7) 2278/431 (1-18)
2279/431 (1-18) 2279/431 (2-6) 2280/441 (2-10) 2281/441/3 (1-0) 2464/314 (0-7)
2468/314/2 (0-6) 2476/424/2 min (2-8) 2480/442 (3-4) 2481/442 (5-13) 2482/442/3 (4-
6) 2737/443-453 (7-0) 3125/454 (5-18) 3126/454 (2-0) 3116/491/1/1 min (0-5) 3471/409
(0-5) 3472/409 (1-18) 3480/427/2 (1-2) 3482/428 (13-3) 3484/438/3 (0-30) 3484/438/4
(3-9) 312/2 (0-8) 315/2 (0-4) 364/2/1 (3-8) 366/2 (3-3) 367/2/1 (2-10) 368/2/1 (0-16)
387/1 (0-10) 388 (2-9) 389 (0-19) 390 (3-4) 391/2 (1-2) 395 (1-17) 400/2 (2-0) 404 (11-
40) 415 (2-0) 416 (1-16) 417 (1-13) 419 (10-1) 421 (4-10) 423/2 (0-5) 2415/422 (1-3)
2474/422 (1-11) 2764/301-302/1(0-1) 2771/394/2 (3-11) 2772/394/2 (3-11) 2773/2607-
2609 (9-5) 2774/2608-2609 (10-3) 2776/420 (3-9) 3039/414 (1-4) 3056/316/2 (0-11)

358/414 (1-3) 3474/2775/420 (1-3) 3478/2479/2/426 (2-8) 445/3 (0-1) 450 93-8) 452/2 (3-19) 455 (5-0) 456 (5-9) 457 (3-4) 459 (2-8) 460 (0-10) 461 (0-14) 462 (4-15) 463 (1-6) 464 (2-13) 465 (1-1) 466 (1-11) 467 (2-2) 468 (2-17) 469/2 (2-11) 470 (3-18) 471 (0-12) 472/1 (0-17) 472/2 (6-2) 474 (2-11) 476 (2-7) 492 (1-19) 493 (2-7) 494 (3-4) 495 (2-15) 497 (2-7) 498 (1-17) 499 (2-0) 500/2 (0-8) 501/2 (0-8) 2054/451 (0-12) 2120/475 (0-19) 2121/475 (1-12) 2123/502/3 (2-4) 2404/449/2 (0-5) 2483/449 (1-4) 2485/447 (2-10) 2486/477 (5-1) 2487/477 (3-0) 2611/496 (0-11) 3612/496 (1-4) 2778/2122/502 (4-13) 2779/2122/3 (2-0) 3060/458 (0-17) 3061/458 (1-0) 3062/458 (1-7) 3063/458 (1-8) 3064/458(1-8) kittas-129/ total area 341 Kanal 7 Marlas as entered in the revenue record. After correction through Fard Badar this area comes through 351 Kanal 10 Marlas. The correction by Fard Bader is shown in the following schedule.

Serial No.	Wrong Khasra No. entered in Reveue Record	Correct Khasra No. in revenue Record after Fard Badar	Remarks
1	478min (3-18)	478 (3-18)	
2	479/1 min (1-0)	479/1 (1-0)	
3	1313 (0-7)	313 (0-7)	
4	2464/314 (0-7)	2469/314 (0-7)	
5	3316/491/1/1min (0-5)	3316/491/1/1 (0-5)	
6	419 (10-1)	419 (9-13)	
7	423/2 (0-5)	423/2 (0-17)	
8	2415/422 (1-3)	2475/422 (1-3)	
9	2771/394/2 (3-11)	2771/394/2 (3-16)	
10	2774/2608-2609 (10-3)	2774/2608-2610 (10-3)	
11	3039/414 (1-4)	3059/414 (1-4)	
12	3056/316/2 (0-11)	3056/396/2 (0-11)	
13	3474/2775/420 (1-3)	3474/2775/420 (1-13)	
14	3478/2479/2/426 (2-8)	3478/2479/426/2 (2-8)	
15	457 (3-4)	457 (5-4)	

16	465 (1-1)	465 (1-7)	
17	2054/451 (0-12)	2054/451 (3-15)	
18	2123/502/3 (2-4)	2123/502/3 (2-11)	
19	3612/496 (1-4)	2612/496 (1-18)	
20	2404/449/2 (0-5)	2484/449/2 (0-5)	
21	468 (2-17)	468 (2-11)	
22	400/2 (2-0)	nil	This Khasra entered twice in Jamabadi. So this number is deleted
26	417min (0-17)	nil	This Khasra entered twice in Jamabadi. So this number is deleted
23	-----	2053/451 (0-12)	This Khasra no. is not entered in Jamabandi
24	-----	473 (4-8)	This Khasra no. is not entered in Jamabandi
25	-----	418 (0-17)	This Khasra no. is not entered in Jamabandi

This Measurement was done with the help of tape in the presence of officers/employees & the area within the fencing was measured at the spot and it is correct as per the revenue record. The report is submitted to you for further appropriate action.

Enclosures: 1. Attendance Report

2. Copies of above mentioned Khasra Nos.
3. Copy of the Correction made in the revenue record through Fard Badar.

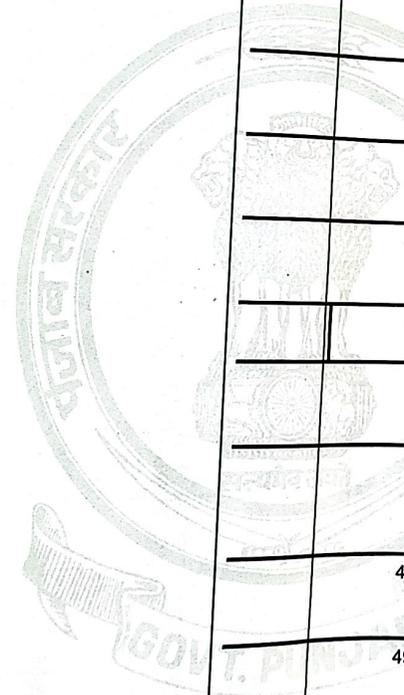

Tehsildar
Nangal

ਨੰਬਰਦਾਰ	ਲਗਾਨ	ਪੰਜਾਬ ਸਰਕਾਰ	ਮਕਬੂਜਾ ਮਹਿਕਮਾ ਟਿੱਬਰ ਸਟੋਰ ਮਾਰਕੀਟ	ਕਿਸਮ
110/ 110 0	321			445/3 0-1 (0-0-19.20) ਗੈਰ-ਮੁਮਕਿਨ
(ਪੱਤੀ) ਤਰਫ ਬੜਬੜੀਆ (ਨੰਬਰਦਾਰ) ਪਵਨ ਕੁਮਾਰ ਨੰਬਰਦਾਰ				450 3-8 (0-13-5.43) ਗੈਰ-ਮੁਮਕਿਨ
				452/2 3-19 (0-15-16.61)) ਗੈਰ-ਮੁਮਕਿਨ
				455 5-0 (0-19- 19.75)
				4-15 (0-18-23.77)) ਗੈਰ-ਮੁਮਕਿਨ
				0-5 (0-0-95.99) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ
				456 5-9 (0-20- 92.53)
				5-6 (0-20-34.94)) ਗੈਰ-ਮੁਮਕਿਨ
				0-3 (0-0-57.59) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ
				457 3-4 (0-12- 28.64)
				2-18 (0-11-13.46)) ਗੈਰ-ਮੁਮਕਿਨ
				0-6 (0-1-15.19) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ
				459 22-8 (0-86- 0.50)

ਸਿੱਚਾਈ- 2017 2018 ਪਿੰਡ- ਨੰਗਲ ਨਿੱਕ .. ਹੱਦਬਸਤ ਨੰ:- 282 ਤਹਿਸੀਲ- ਨੰਗਲ ਜ਼ਿਲਾ- ਰਾਮਨਗਰ

1	2	3	4	5	6	7	8
ਖੇਵਟ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖਤੋਨੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੱਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਲਬਾ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਰਕਬਾ ਅਤੇ ਭੌ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
					469/2	2-11 (0-9-79.07) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					470	3-18 (0-14-97.41) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					471	0-12 (0-2-30.37) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					472/1	0-17 (0-3-26.36) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					472/2	6-2 (0-23-42.10) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					474	2-11 (0-9-79.07) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					476	2-7 (0-9-2.28)	
						2-5 (0-8-63.89) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
						0-2 (0-0-38.40) ਗੈਰ-ਮੁਸ਼ਕਿਨ ਰਸਤਾ	
					492	1-19 (0-7-48.70) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					493	2-7 (0-9-2.28) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					494	3-4 (0-12-28.64) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					495	2-15 (0-10-55.86) ਗੈਰ-ਮੁਸ਼ਕਿਨ	
					497	2-7 (0-9-2.28) ਗੈਰ-ਮੁਸ਼ਕਿਨ	

VALID FARD ਪੰਜਾਬ ਸਰਕਾਰ



VALID FARD

ਖਵਾਟੇ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖੇਤ ਨੰ/ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਾਧਨ	ਨੰਬਰ	ਕਿਸਮ
					498	1-17 (0-7-10.31) ਗੈਰ-ਮੁਮਕਿਨ
					499	2-0 (0-7-67.90) ਗੈਰ-ਮੁਮਕਿਨ
					500/2	0-8 (0-1-53.58) ਗੈਰ-ਮੁਮਕਿਨ
					501/2	0-8 (0-1-53.58) ਗੈਰ-ਮੁਮਕਿਨ
					2054/45 1	0-12 (0-2-30.37) ਗੈਰ-ਮੁਮਕਿਨ
					2120/47 5	0-19 (0-3-64.75) ਗੈਰ-ਮੁਮਕਿਨ
					2121/47 5	1-12 (0-6-14.32) ਗੈਰ-ਮੁਮਕਿਨ
					2123/50 2/3	2-4 (0-8-44.69) ਗੈਰ-ਮੁਮਕਿਨ ਰੋਲਵੇ ਲਾਇਨ
					2404/44 9/2	0-5 (0-0-95.99) ਗੈਰ-ਮੁਮਕਿਨ ਰੋਲਵੇ ਲਾਇਨ
					2483/44 9	1-4 (0-4-60.74) ਗੈਰ-ਮੁਮਕਿਨ
					2485/47 7	2-10 (0-9-59.88) ਗੈਰ-ਮੁਮਕਿਨ
					2486/47 7	5-1 (0-19- 38.95)
						4-10 (0-17-27.78)

ਖੇਤ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖੇਤ ਨੰ/ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁਰੰਬਾ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਭੌਂ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
						0-11 (0-2-11.17) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ	
					2487/47 7	3-0 (0-11-51.85)) ਗੈਰ-ਮੁਮਕਿਨ	
					2611/49 6	0-11 (0-2-11.17) ਗੈਰ-ਮੁਮਕਿਨ	
					2612/49 6	1-4 (0-4-60.74) ਗੈਰ-ਮੁਮਕਿਨ	
					2778/21 22/502	4-13 (0-17-85.37)) ਗੈਰ-ਮੁਮਕਿਨ	
					2779/21 22/3	2-0 (0-7-67.90) ਗੈਰ-ਮੁਮਕਿਨ	
					3060/45 8	0-17 (0-3-26.36) ਗੈਰ-ਮੁਮਕਿਨ	
					3061/45 8	1-0 (0-3-83.95) ਗੈਰ-ਮੁਮਕਿਨ	
					3062/45 8	1-7 (0-5-18.33) ਗੈਰ-ਮੁਮਕਿਨ	
					3063/45 8	1-8 (0-5-37.53) ਗੈਰ-ਮੁਮਕਿਨ	

1 ਖੇਵਟ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	2 ਖੇਤੋਂ/ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਲ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਤੋਂ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
					3064/45 8	1-8 (0-5-37.53) ਗੈਰ-ਮੁਮਕਿਨ	
				ਕਲ	ਕਿੱਤੇ 50	128-16 (4- 94-52.87)	
						128 ਕਲ 16 ਮਰਲਾ (4 ਹੈਕਟੇਅਰ 94 ਏਅਰ 52.87 ਸੈਟੇਅਰ) ਗੈਰਮਜ਼ਰੂਆ	
						123 ਕਲ 12 ਮਰਲਾ (4 ਹੈਕਟੇਅਰ 74 ਏਅਰ 56.33 ਸੈਟੇਅਰ) ਗੈਰ-ਮੁਮਕਿਨ 2 ਕਨਾਲ 9 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 9 ਏਅਰ 40.68 ਸੈਟੇਅਰ) ਗੈਰਮੁਮਕਿਨ ਰੇਲਵੇ ਲਾਇਨ	
						2 ਕਨਾਲ 15 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 10 ਏਅਰ 55.86 ਸੈਟੇਅਰ) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ	
ਮਿਜਾਨ ਕਿਤੇ	149	ਰਕਬਾ 310 ਕਨਾਲ 1 ਮਰਲਾ (11 ਹੈਕਟੇਅਰ 90 ਏਅਰ 43.96 ਸੈਟੇਅਰ)	ਮਜ਼ਰੂਆ 32 ਕਨਾਲ 10 ਮਰਲਾ (1 ਹੈਕਟੇਅਰ 24 ਏਅਰ 78.40 ਸੈਟੇਅਰ)	ਸਾਲ 149			32 ਕਨਾਲ 10 ਮਰਲਾ (1 ਹੈਕਟੇਅਰ 24 ਏਅਰ 78.40 ਸੈਟੇਅਰ) ਬਰਾਨੀ
ਗੈਰਮਜ਼ਰੂਆ ਸੈਟੇਅਰ)	277	ਕਨਾਲ 11 ਮਰਲਾ (10 ਹੈਕਟੇਅਰ 65 ਏਅਰ 65.56 ਸੈਟੇਅਰ)					

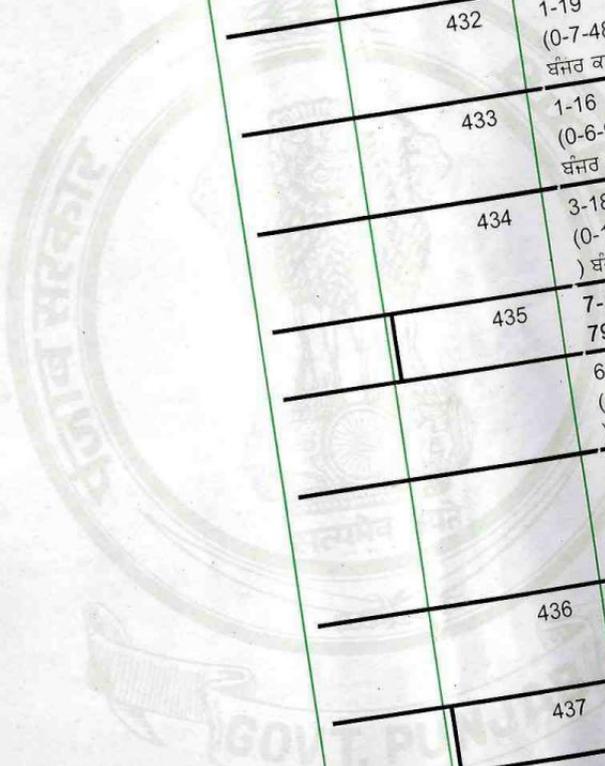
ਗੁਪਤ ਸਿੰਘ
ਮਿਤੀ: 29/11/2020
ਰੂਪਨਗਰ।

ਖੇਵਟ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖਤੋਨੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੱਚਾਈ ਦਾ ਸਾਧਨ	ਸੁਰੱਖਾ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਭੌ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
108/ 392, 275, 370, 223, 108, 214, 543, 419	277	ਪਰਵਿੰਸ਼ਨਲ ਗੋਰਮਿੰਟ	ਮਕਬੂਜਾ ਮਹਿਕਮਾ ਟਿੱਬਰ ਮਾਰਕੀਟ		307/2/1	1-0 (0-3-83.95) ਬੰਜਰ ਕਦੀਮ	ਬਰੁਏ ਫਰਦਬਦਰ ਨੰ 13 ਫਰਦਬਦਰ ਨੰਬਰ 13 ਮਾਨਯੋਗ ਤਹਿਸੀਲਦਾਰ ਸਾਹਿਬ ਨੰਗਲ ਜੀ ਦੇ ਮੁਤਾਬਕ ਪੱਤਰ ਨੰਬਰ 1 ਸਪੈਸ਼ਲ/ਦਕ ਹੁਕਮ ਮਿਤੀ 12/6/2023 ਅਨੁਸਾਰ ਫਰਦਬਦਰ ਤਿਆਰ ਕੀਤੀ ਗਈ। ਜਮਾਬੰਦੀ
					317/2	0-5 (0-0-95.99) ਬੰਜਰ ਕਦੀਮ	ਸਾਲ 1982-83 ਪਿੰਡ ਨੰਗਲ ਨਿੱਕੂ ਵਿੱਚ ਖਸਰਾ ਨੰਬਰ 478 ਦਾ ਰਕਬਾ 3-18 ਸਹੀ ਦਰਜ ਹੈ। ਜਮਾਬੰਦੀ ਸਾਲ 1982-83 ਦੌਰਾਨ ਇੰਤਕਾਲ ਨੰਬਰ 3214 ਤਬਦੀਲ ਮਲਕੀਅਤ ਸਹੀ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਦੀ ਮਾਲਕੀ ਪਰਵਿੰਸ਼ਨਲ ਗੋਰਮਿੰਟ ਮਕਬੂਜਾ ਮਹਿਕਮਾ ਟਿੱਬਰ ਮਾਰਕੀਟ
					363/2/1	0-9 (0-1-72.78) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ	ਹੋਈ। ਤਿਆਰੀ ਜਮਾਬੰਦੀ ਸਾਲ 1997-1998 ਵਿੱਚ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਦਾ ਇੰਦਰਾਜ ਪਰਵਿੰਸ਼ਨਲ ਗੋਰਮਿੰਟ ਮਕਬੂਜਾ ਮਹਿਕਮਾ ਟਿੱਬਰ ਮਾਰਕੀਟ 478(3-18) ਦਰਜ ਹੋਇਆ ਹੈ। ਇੰਦਰਾਜ ਦੌਰਾਨ ਨੰਬਰ ਖਸਰਾ ਦਾ ਇੰਤਕਾਲ ਜਮਾਬੰਦੀ ਜੋਰਕਾਰ 2017-2018 ਵਿੱਚ ਵੀ ਚਲਿਆ ਆ ਰਿਹਾ ਹੈ। ਹੁਣ ਜਮਾਬੰਦੀ ਸਾਲ 1982-1983 ਦਾ ਇੰਤਕਾਲ ਨੰਬਰ 3214 ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਜਮਾਬੰਦੀ ਜੋਰਕਾਰ 2017-2018 ਵਿੱਚ ਵੀ ਪਰਵਿੰਸ਼ਨਲ ਗੋਰਮਿੰਟ ਮਕਬੂਜਾ
ਕੁਲ 59.01 ਮਾਲ 36.88 ਸਵਾਈ 22.13					400/2	2-0 (0-7-67.90) ਬੰਜਰ ਕਦੀਮ	ਮਹਿਕਮਾ ਨਹਿਰ 478 ਮਿਨ (3-18) ਸਹਿਬਨ ਗਲਤ ਚਲਿਆ ਆ ਰਿਹਾ ਹੈ। ਨੰਬਰ ਖਸਰਾ 478(3-18) ਪਰਵਿੰਸ਼ਨਲ ਗੋਰਮਿੰਟ ਮਕਬੂਜਾ ਮਹਿਕਮਾ ਟਿੱਬਰ ਮਾਰਕੀਟ ਦਰੁਸਤ ਪਤਿਆ ਜਾਵੇ। ਫਰਦਬਦਰ ਮੰਜੂਰ ਹੈ ਜੀ
(ਪੱਤੀ) ਤਰਫ ਬੜਬੋੜੀਆ (ਨੰਬਰਦਾਰ) ਪਵਨ ਕੁਮਾਰ ਨੰਬਰਦਾਰ					405/2/1	7-2 (0-27-26.05)) ਬੰਜਰ ਕਦੀਮ	ਬਰੁਏ ਫਰਦਬਦਰ ਨੰ 17
					406	1-0 (0-3-83.95) ਬੰਜਰ ਕਦੀਮ	ਬਰੁਏ ਫਰਦ ਬਦਰ ਨੰਬਰ 17 ਮਿਤੀ 20/02/2024 ਰਾਹੀਂ ਜਮਾਬੰਦੀ ਸਾਲ 1982-83 ਪਿੰਡ ਨੰਗਲ ਨਿੱਕੂ ਵਿੱਚ ਖੇਵਟ/ਖਤੋਨੀ ਨੰ 340/1258 312/1974 -179/722-729 ਦਾ 285- 280/1085 -312/1172-282/1066-327/1226-282/1066 -11/58-15/99-
					407	1-2 (0-4-22.35) ਬੰਜਰ ਕਦੀਮ	13/92 -25/191-206/813-10/24-297/1139-33/1249 ਵਿੱਚ ਖਸਰਾ ਨੰਬਰ 478(3-18) 479/1(1-0) 313 (0-7) 3316/491/1/1 (0-5) 2475/422(1-3) 2771/394/2(3-16) 2774/2008-2610 (10-3) 3478/2479/426/2 (2-8)
					408	2-8 (0-9-21.48) ਬੰਜਰ ਕਦੀਮ	2404/449/2(0-5) 3059/414(1-4) 3474/2775/420(1-13) 3056/396/2(0-11) 465 (1-7) 457(5-4) 2123/502/3(2-11)
					410	0-7 (0-1-34.38) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ	2612/496(1-18) 2054/451(3-15) 419(9-13) 423/2(0-17) 2469/314(0- 7) ਵਿੱਚ ਦਰੁਸਤ ਦਰਜ ਹਨ ਅਤੇ ਇਨਾ ਉਕਤ ਖਸਰਾ ਦਾ ਇੰਤਕਾਲ ਨੰਬਰ 3214 ਤਬਦੀਲ ਮਲਕੀਤ ਨਾਮਾ ਦਰੁਸਤ ਦਰਜ ਹੋ ਕਰ ਮੰਜੂਰ ਹੋਇਆ ਹੈ ਪਰੰਤੂ ਤਿਆਰੀ ਜਮਾਬੰਦੀ ਸਾਲ
					411	0-6 (0-1-15.19) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ	2007-08 ਵਾ 2012-13 ਵਾ 2017-18 ਵਿੱਚ ਖੇਵਟ ਨੰ 108/277 ਖਸਰਾ ਨੰਬਰ 478 ਮਿਨ (3-18) 479/1 ਮਿਨ(1-0) 1313(0-7) 2464/314(0-7) 3316/491/1/1 ਮਿਨ (0-5) 419(10-1) 423/2(0-5) 2415/422 (1-3) 2771/394/2 (3-11) 2774/2608-2609 (10-3) 3039/414 (1-4) 3056/316/2 (0-11)
					412	0-5 (0-0-95.99) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ	3474/2795/420 (1-3) 3478/2479/2/426(2-8) 457 (3-4) 465 (1-1) 2054/451(0-12) 2123/502/3 (2-4) 2612/496 (1-4) ਗਲਤ ਚੱਲੇ ਆ ਰਿਹੇ ਹਨ ਜੋ ਕਿ ਹੁਣ ਮੁਤਾਬਕ ਜਮਾਬੰਦੀ ਸਾਲ 1982-83 ਅਤੇ ਇੰਤਕਾਲ ਨੰਬਰ 3214 ਤਬਦੀਲ ਮਲਕੀਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਖਸਰਾ ਨੰਬਰ ਖਸਰਾ ਨੰਬਰ 478(3-18) 479/1(1-0) 313 (0- 7) 3316/491/1/1 (0-5) 2475/422(1-3) 2771/394/2(3-16) 2774/2008
					413	0-5	-2610 (10-3) 3478/2479/426/2 (2-8) 2404/449/2(0-5) 3059/414(1- 4) 3474/2775/420(1-13) 3056/396/2(0-11) 465 (1-7) 457(5-4) 2123/502/3(2-11) 2612/496(1-18) 2054/451(3-15) 419(9-13) 423/2(0-17) 2469/314(0-7) ਜੋਰਕਾਰ ਜਮਾਬੰਦੀ ਸਾਲ 2017-18 ਦੀ ਖੇਵਟ ਨੰਬਰ

ਜਮਾਬੰਦੀ- 2017 2018		ਪਿੰਡ- ਨੰਗਲ ਨਿੱਕ	4	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਲਬਾ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਭੁੱ ਦੀ ਕਿਸਮ	
1	2	3	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ				
ਖੇਵਟ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖਤੌਨੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ					
					417 ਮਿਰ	0-17 (0-3-26.36) ਬੱਜਰ ਕਦੀਮ	ਬਰੁਏ ਫਰਦ ਬਦਰ ਨੰਬਰ 18 ਮਿਤੀ 20/02/2024 ਰਾਹੀਂ ਜਮਾਬੰਦੀ ਸਾਲ 198 ਨੰਗਲ ਨਿੱਕੂ ਵਿੱਚ ਖੇਵਟ/ਖਤੌਨੀ ਨੰ 11/28-37 ਵਿੱਚ ਖਸਰਾ ਨੰ 468 (2-11) ਦਰੁਸਤ ਦਰਜ ਹੈ ਅਤੇ ਇਤਕਾਲ ਨੰ 3214 ਤਬਦੀਲ ਮਲਕੀਤ ਰਾਹੀ ਉਪਰੋ ਖਸਰੀਆ ਦੀ ਮਾਲਕੀ ਪੁਵਿੱਸ਼ਨਲ ਗੋਰਮਿੰਟ ਖਾਨਾ ਕਾਸਤ ਮਹਿਕਮਾ ਟਿੱਬਰ ਮਾਰ ਗੈ। ਪਰੰਤੂ ਤਿਆਰੀ ਜਮਾਬੰਦੀ ਸਾਲ 2007-08 ਵਿੱਚ ਖਸਰਾ ਨੰ 468 (2-11) ਸਹਿਬਨ ਗਲਤ ਦਰਜ ਹੋ ਗਿਆ ਹੈ ਅਤੇ ਨੰ ਖਸਰਾ 400/2 (2-0) ਅਤੇ 17) ਸਹਿਬਨ ਗਲਤ ਦਰਜ ਹੋ ਗਏ ਹਨ। ਹੁਣ ਜਮਾਬੰਦੀ ਮਿਨ (0-17) ਦੋਨੋ ਖਸਰੇ ਸਹਿਬਨ ਗਲਤ ਦਰਜ ਨੰ 468 (2-17) ਦੀ ਬਜਾਏ 18 ਦੀ ਖੇਵਟ/ਖਤੌਨੀ ਨੰ 108/277 ਵਿੱਚ ਖਸਰਾ ਨੰ 417 ਮਿਨ (0-17) ਖਾਰਜ ਕਰਨ ਖਸਰਾ ਨੰ 400/2 (2-0) ਅਤੇ ਖਸਰਾ ਨੰ 417 ਮਿਨ (0-17) ਖਾਰਜ ਕਰਨ ਫਰਦ ਬਦਰ ਰਾਹੀ ਆਗਿਆ ਦਿੱਤੀ ਜਾਵੇ ਜੀ। ਫਰਦਬਦਰ ਮੰਜੂਰੀ ਲਈ ਪੇਸ਼
					429	6-13 (0-25-53.27) ਬੱਜਰ ਕਦੀਮ	ਬਰੁਏ ਫਰਦਬਦਰ ਨੰ 19 ਬਰੁਏ ਫਰਦ ਬਦਰ ਨੰਬਰ 19 ਮਿਤੀ 20/02/2024 ਰਾਹੀ ਜਮਾਬੰਦੀ ਸ ਨੰਗਲ ਨਿੱਕੂ ਵਿੱਚ ਖੇਵਟ/ਖਤੌਨੀ ਨੰ 340/1258 ਵਿਚ ਖਸਰਾ ਨੰ 418 ਅਤੇ ਇਤਕਾਲ ਨੰ 3214 ਤਬਦੀਲ ਮਲਕੀਤ ਰਾਹੀ ਮਕਬੂਜਾ ਮਹਿਕਮਾ ਨਾਮ ਹੋਇਆ ਹੈ ਪਰੰਤੂ ਤਿਆਰੀ ਜਮਾਬੰਦੀ 2007-08 ਵਿੱਚ ਅਮਲ ਕ 418 (0-17) ਪੁਵਿੱਸ਼ਨਲ ਗੋਰਮਿੰਟ ਖਾਨਾ ਕਾਸਤ ਮਕਬੂਜਾ ਮਹਿਕਮਾ ਨ ਹੋਇਆ ਹੈ। ਹੁਣ ਜਮਾਬੰਦੀ ਸਾਲ 2017-18 ਦੀ ਖੇਵਟ ਨੰ 108/2 108/277 ਵਿੱਚ ਬਜਰਿਆ ਫਰਦ ਬਦਰ ਰਾਹੀ ਦਰੁਸਤ ਪਤਿਆ ਜਾ ਮੰਜੂਰੀ ਲਈ ਪੇਸ਼ ਹੈ ਜੀ
					430	0-12 (0-2-30.37) ਬੱਜਰ ਕਦੀਮ	
					432	1-19 (0-7-48.70) ਬੱਜਰ ਕਦੀਮ	
					433	1-16 (0-6-91.11) ਬੱਜਰ ਕਦੀਮ	
					434	3-18 (0-14-97.41) ਬੱਜਰ ਕਦੀਮ	
					435	7-10 (0-28-79.63)	
						6-18 (0-26-49.26) ਬੱਜਰ ਕਦੀਮ	ਬਰੁਏ ਫਰਦਬਦਰ ਨੰ 20 ਬਰੁਏ ਫਰਦ ਬਦਰ ਨੰ 20 ਮਿਤੀ ਮਿਤੀ 20/02/2024 ਰਾਹੀ ਜ ਖੇਵਟ ਨੰ 10/24-24-16/111 ਵਿਚ ਖਸਰਾ ਨੰ 2053/451 ਇਤਕਾਲ ਨੰ 3214 ਤਬਦੀਲ ਮਲਕੀਤ ਨਾਮ ਬਨਾਮ ਪੁਵਿੱਸ਼ਨਲ ਟਿੱਬਰ ਮਾਰਕੀਟ ਦੇ ਨਾਮ ਦੇ ਨਾਮ ਮੰਜੂਰ ਹੋਇਆ ਹੈ ਪਰੰਤੂ ਤਿਆ ਖਸਰਾ ਨੰ ਤਹਰੀਰ ਨਹੀ ਹੋਇਆ ਹੈ। ਹੁਣ ਜਮਾਬੰਦੀ ਸਾਲ 20 ਖਸਰਾ ਨੰ 2053/451 (0-12) 4 108/277/280 ਵਿੱਚ ਖਸਰਾ ਨੰ 2053/451 (0-12) 4 ਫਰਦਬਦਰ ਮੰਜੂਰੀ ਲਈ ਪੇ
						0-12 (0-2-30.37) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ	
					436	3-8 (0-13-5.43) ਬੱਜਰ ਕਦੀਮ	
						8-4 (0-31-48.40)	
						7-17 (0-30-14.01) ਬੱਜਰ ਕਦੀਮ	
						0-7 (0-1-34.38) ਗੈਰ-ਮੁਮਕਿਨ	

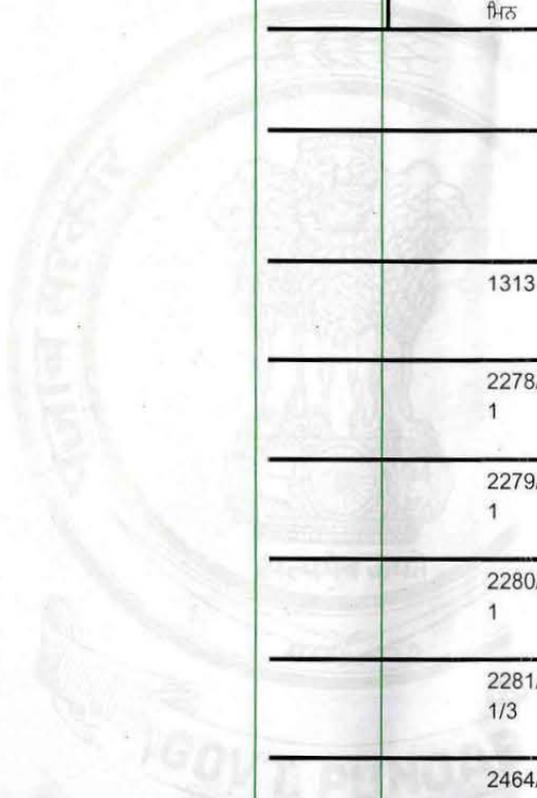
24

VALID FARE



ਖੇਵਟ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖਤੋਨੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਢਾ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਰਕਬਾ ਅਤੇ ਭੌਂ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
					440/2	1-17 (0-7-10.31) ਬੰਜਰ ਕਦੀਮ	
					478 ਮਿਨ	3-18 (0-14-97.41)) ਬੰਜਰ ਕਦੀਮ	
					479/1 ਮਿਨ	1-0 (0-3- 83.95)	
						0-11 (0-2-11.17) ਬੰਜਰ ਕਦੀਮ	
						0-9 (0-1-72.78) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ	
					1313	0-7 (0-1-34.38) ਬੰਜਰ ਕਦੀਮ	
					2278/43 1	1-18 (0-7-29.51) ਬੰਜਰ ਕਦੀਮ	
					2279/43 1	2-6 (0-8-83.09) ਬੰਜਰ ਕਦੀਮ	
					2280/44 1	2-10 (0-9-59.88) ਬੰਜਰ ਕਦੀਮ	
					2281/44 1/3	1-0 (0-3-83.95) ਬੰਜਰ ਕਦੀਮ	
					2464/31 4	0-7 (0-1-34.38) ਬੰਜਰ ਕਦੀਮ	
					2468/31 4/2	0-6 (0-1-15.19) ਬੰਜਰ ਕਦੀਮ	

VALID FARD



ਜਸਾਬਦਾ 2017 2018		3	4	ਸਿੱਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਢਾ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਰਕਬਾ ਅਤੇ ਫੁੱ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
1	2	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ				
ਖੇਵਟ ਨੰ:/ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖਤੌਨੀ ਨੰਬਰ/ ਲਗਾਨ					2481/44 5-13 2 (0-21-69.32)) ਬੰਜਰ ਕਦੀਮ	
						2482/44 4-6 2/3 (0-16-50.99)) ਬੰਜਰ ਕਦੀਮ	
						2737/44 7-0 3-453 (0-26-87.66)) ਬੰਜਰ ਕਦੀਮ	
						3125/45 5-18 (0-22- 4 65.31)	
						5-13 (0-21-69.32)) ਬੰਜਰ ਕਦੀਮ	
						0-5 (0-0-95.99) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ	
						3126/45 2-0 4 (0-7-67.90) ਬੰਜਰ ਕਦੀਮ	
						3316/49 0-5 1/1/1 (0-0-95.99) ਮਿਲ ਬੰਜਰ ਕਦੀਮ	
						3471/40 0-5 9 (0-0-95.99) ਬੰਜਰ ਕਦੀਮ	
						3472/40 1-18 9 (0-7-29.51) ਬੰਜਰ ਕਦੀਮ	
						3480/42 1-2 7/2 (0-4-22.35) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ	
						3482/42 13-3 (0-50- 8 48.95)	

VALID FARMER'S RECORD



ਖੇਵਟ ਨੰ./ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਖਤਨੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿਚਾਈ ਦਾ ਸਾਧਨ	ਸੂਰਬਾ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਭੁੱ ਦੀ ਕਿਸਮ
					3484/43 8/3	0-3 (0-0-57.59) ਬੰਜਰ ਕਦੀਮ
					3484/43 8/4	3-9 (0-13-24.63)) ਬੰਜਰ ਕਦੀਮ
				ਕੁਲ	ਕਿੱਤੇ 46 ਮਿੰਨ 5 ਸਾਲਮ 41	119-9 (4-58 -62.93)
					119 ਕਨਾਲ 9 ਮਰਲਾ (4 ਹੈਕਟੇਅਰ 58 ਏਅਰ 62.93 ਸੈਟੇਅਰ) ਗੈਰ-ਮੁਮਕਿਨ	
					2 ਕਨਾਲ 14 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 10 ਏਅਰ 36.67 ਸੈਟੇਅਰ) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ 2 ਕਨਾਲ 2 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 8 ਏਅਰ 6.30 ਸੈਟੇਅਰ) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ	
					114 ਕਨਾਲ 13 ਮਰਲਾ (4 ਹੈਕਟੇਅਰ 40 ਏਅਰ 19.97 ਸੈਟੇਅਰ) ਬੰਜਰ ਕਦੀਮ	
			ਮਕਬੂਜਾ ਟਿੱਬਰ ਮਾਰਕੀਟ		312/2	0-8 (0-1-53.58) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
					315/2	0-4 (0-0-76.79) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
					364/2/1	3-8 (0-13-5.43) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ

280

VALID FARD



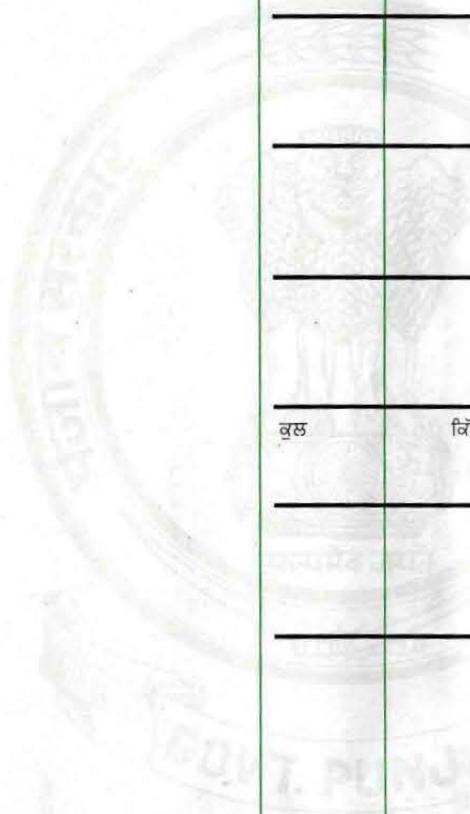
ਕ ਫ ਰ ਦ

ਨੰਬਰਦਾਰ	ਲਗਾਨ	ਕਿਸਮ
		367/2/1 2-10 (0-9-59.88)
		2-5 (0-8-63.89) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
		0-5 (0-0-95.99) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ
		368/2/1 0-16 (0-3-7.16)
		0-10 (0-1-91.98) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
		0-6 (0-1-15.19) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ
		387/1 0-10 (0-1-91.98) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
		388 2-9 (0-9-40.68) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
		389 0-19 (0-3-64.75) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
		390 3-4 (0-12-28.64)) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
		391/2 1-2 (0-4-22.35) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ

ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਨੰਬਰ/ ਲਗਾਨ	ਸਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵਰਤ		ਸਾਖਣ	ਕਿਸਮ
				395	1-17 (0-7-10.31) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
				400/2	2-0 (0-7-67.90) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
				404	11-4 (0-43- 0.25) 10-14 (0-41-8.27) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
					0-10 (0-1-91.98) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ
				415	2-0 (0-7-67.90) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
				416	1-16 (0-6-91.11) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
				417	1-13 (0-6-33.52) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
				419	10-1 (0-38- 58.71) 9-13 (0-37-5.13) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
					0-8 (0-1-53.58) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ

ਨੰਬਰਦਾਰ	ਲਗਾਨ	ਕਿਸਮ
		4-7 (0-16-70.19)) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
		0-3 (0-0-57.59) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ
	423/2	0-5 (0-0-95.99) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
	2415/42 2	1-3 (0-4-41.54) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
	2474/42 2	1-11 (0-5-95.12) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
	2764/30 1-302/1	0-1 (0-0-19.20) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
	2771/39 4/2	3-11 (0-13-63.03)) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
	2772/39 4/2	3-11 (0-13-63.03)) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
	2773/26 07-2609	9-5 (0-35-51.55)) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
	2774/26 08-2609	10-3 (0-38-97.10)) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ

ਨੰਬਰਦਾਰ	ਲਗਾਨ	ਮਾਪਦੰ	ਨੰਬਰ	ਕਿਸਮ
			3039/41 4	1-4 (0-4-60.74) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
			3056/31 6/2	0-11 (0-2-11.17) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
			3058/41 4	1-3 (0-4-41.54) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
			3474/27 75/420	1-3 (0-4-41.54) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
			3478/24 79/2/42 6	2-8 (0-9-21.48) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ
		ਕੁਲ	ਕਿੱਤੇ 33	93-2 (3-57-45.82)
				93 ਕਨਾਲ 2 ਮਰਲਾ (3 ਹੈਕਟੇਅਰ 57 ਏਅਰ 45.82 ਸੈਟੇਅਰ) ਗੈਰਮਜ਼ਰੂਆ
				91 ਕਨਾਲ 10 ਮਰਲਾ (3 ਹੈਕਟੇਅਰ 51 ਏਅਰ 31.50 ਸੈਟੇਅਰ) ਗੈਰ-ਮੁਮਕਿਨ ਆਬਾਦੀ 1 ਕਨਾਲ 12 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 6 ਏਅਰ 14.32 ਸੈਟੇਅਰ) ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ
ਮਿਜਾਨ ਕਿੱਤੇ	431	ਰਕਬਾ	894 ਕਨਾਲ 3 ਮਰਲਾ (34 ਹੈਕਟੇਅਰ 33 ਏਅਰ 9.66 ਸੈਟੇਅਰ)	ਮਜ਼ਰੂਆ 2 ਕਨਾਲ 2 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 8 ਏਅਰ 6.30 ਸੈਟੇਅਰ) 2 ਕਨਾਲ 2 ਮਰਲਾ (0 ਹੈਕਟੇਅਰ 8 ਏਅਰ 6.30 ਸੈਟੇਅਰ) ਬਰਾਨੀ
ਗੈਰਮਜ਼ਰੂਆ ਸੈਟੇਅਰ)	892 ਕਨਾਲ 1 ਮਰਲਾ (34 ਹੈਕਟੇਅਰ 25 ਏਅਰ 3.36 ਸੈਟੇਅਰ)	ਮਿਨ	10	ਸਾਲਮ 415



12/2/2024

ਗੈਰ-ਮੁਮਕਿਨ ਰਸਤਾ

Annexure F

32

143

CWP-16320-2018

DALJIT SINGH VS. STATE OF PUNJAB AND OTHERS

Present: Mr. Amandeep Saini, Advocate
for the petitioner.

It is the contention of learned counsel for the petitioner that the petitioner is a proprietor in Village Nikku Nangal, Tehsil Nangal, District Rupnagar. The field book, khasra girdawari, lattha have been misplaced since the year 2004 and the petitioner has been requesting for tracing or reconstruction of the record as the villagers are facing problem because of non-availability of this record. Even despite information sought under the Right to Information Act acknowledging the factum of losing of the records, no efforts have been made to reconstruct the said records despite there being communication from the competent authority for doing so. A representation dated 24.02.2014 (Annexure P-2) has been submitted by the petitioner to the Deputy Commissioner, Rupnagar, and thereafter another representation dated 26.12.2017 (Annexure P-1) has been submitted by the petitioner to the Sub Divisional Magistrate, Nangal, but no action thereon has been taken.

Notice of motion.

On the asking of the Court, Mr. Raj Birinder Singh Chahal, Additional Advocate General, Punjab, accepts notice.

List on 28.08.2018.

Copy of the paper book be handed over to the counsel for the State, who shall seek instructions in this regard.

Copy of this order be given *dasti* to the State counsel under signatures of Bench Secretary of this Court.

July 9th, 2018

(AUGUSTINE GEORGE MASHI)

For Subsequent orders see COCP-378-2021 Decided by HON'BLE MR. JUSTICE ARVIND SINGH No: =

SANGWAN

JUDGE

1 of 1

112

CWP-16320-2018

DALJIT SINGH V/S STATE OF PUNJAB AND OTHERS

-*-

Present: Mr. Amandeep Saini, Advocate for
Mr. Madan Lal Saini, Advocate
for the petitioner.

Mr. Charanpreet Singh, Asstt. A.G., Punjab.

-*-

In compliance with the order dated 09.07.2018 passed by this Court, learned counsel for the State, on instructions from Shri Rajeev Kumar, Clerk, O/o Tehsildar, Tehsil Nangal, District Rupnagar, submits that the records would be reconstructed within a period of 3-4 months and therefore, prays for time.

The said request of the counsel for the respondents at this stage is not accepted. Two months time is granted to the Deputy Commissioner, Rupnagar, to reconstruct the records and file report in this Court.

List on 27.02.2019 for consideration.

To be shown in the urgent list.

December 20th, 2018
Harish

(AUGUSTINE GEORGE MASHI)
JUDGE

104

Civil Writ Petition No.16320 of 2018

Daljit Singh

Vs.

State of Punjab and others

Present: Mr. Amandeep Saini, Advocate for
Mr. M.L.Saini, Advocate,
for the petitioner.

Mr. Charanpreet Singh, AAG, Punjab,
for the State.

In compliance with the order passed by this Court on the earlier dates, especially as per the order dated 09.07.2018, affidavit of Additional Deputy Commissioner, Rupnagar dated 22.02.2019 has been filed in Court by stating that the Deputy Commissioner, Rupnagar, is on leave for two days and, therefore, said affidavit of Additional Deputy Commissioner is being filed.

In the affidavit, it has been stated that 45% of the site plan has been prepared on the basis of the revenue record and further time of atleast five months is required to complete the process as ordered by this Court. It has also been mentioned that Director, Land Records, Punjab, has been approached by the Deputy Commissioner, Rupnagar, vide communication dated 04.02.2019 (Annexure R-1) for helping the revenue authorities for complying with the order passed by this Court.

In view of the above, hearing of the case is deferred to **29.05.2019**.

It goes without saying that the Director, Land Records, Punjab, would render all assistance and cooperation for carrying out the task, which has been assigned and required to be completed by the revenue authorities under the supervision of Deputy Commissioner, Rupnagar.

Let the steps taken to reconstruct the records within a period of three months, as granted by this court, be placed on record before the date fixed. The explanation would be taken into consideration on seeing the intent, purpose and endeavour on the part of the Deputy Commissioner, Rupnagar to comply with the order.

To be shown in the urgent list.

February 27, 2019
khurmi

(AUGUSTINE GEORGE MASIH)
JUDGE

For Subsequent orders see COCP-378-2021 Decided by HON'BLE MR. JUSTICE ARVIND SINGH No.:

SANGWAN

1 of 1

108

CWP-16320-2018

DALJIT SINGH
VS.
STATE OF PUNJAB AND OTHERS

Present: Mr. Amandeep Saini, Adv. for
Mr. Madan Lal Saini, Advocate
for the petitioner.

Mr. Charanpreet Singh, Assistant Advocate General, Punjab.

Status report by way of affidavit dated 22.05.2019 of the Deputy Commissioner, Rupnagar, has been filed in Court, which is taken on record. Copy thereof has been supplied to the counsel for the petitioner.

It has been asserted by the counsel for the petitioner that there appears to be some discrepancy in the reconstructed record, for which purpose the petitioner shall visit the office of the Tehsildar, Nangal, on 03.06.2019 at 11:00 AM to reconcile the records and thereafter to file a fresh status report.

In view of the above, the hearing of the case is deferred to **09.07.2019**. Fresh status report be filed.

To be shown in the urgent list.

May 29th, 2019
Puneet

(AUGUSTINE GEORGE MASIH)
JUDGE

106

CWP-16320-2018

DALJIT SINGH V/S STATE OF PUNJAB AND OTHERS

Present: Mr.Amandeep Saini, Advocate,
for Mr. Madan Lal Saini, Advocate,
for the petitioner.

Mr. T.P.S.Chawla, DAG, Punjab,
for the State.

*

Fresh status report by way of affidavit of the Deputy
Commissioner, Rup Nagar dated 02.07.2019 has been filed in Court, taken
on record.

Counsel for the petitioner prays for an adjournment to verify
the said aspect and if need be, to file an affidavit of the petitioner.

Adjourned to 17.07.2019.

(AUGUSTINE GEORGE MASHI)
JUDGE

July 9th, 2019
PJ

270

CWP-16320-2018

DALJIT SINGH V/S STATE OF PUNJAB & ORS

-*-

Present: Mr. Amandeep Saini, Advocate for
Mr. Madan Lal Saini, Advocate
for the petitioner.

Mr. Charanpreet Singh, Asstt. A.G., Punjab
for the State.

-*-

Counter affidavit of the petitioner filed in Court is taken on record, copy of which has been supplied to the counsel for the State.

Counsel for the State, on instructions from Mr. Dalip Singh, Naib Tehsildar, Nangal, informs the Court that 76% of the total record is complete. So far as the records of the petitioner is concerned, the same is complete and demarcation of his land would be carried out on or before 15.09.2019 and report in this regard will be submitted prior to the next date of hearing.

Counsel for the petitioner states that he would file another application for demarcation apart from one dated 12.06.2019, which has submitted to the Tehsildar, Nangal. He also undertakes that as and when charges will be intimated with regard to carrying out the demarcation, the same would be deposited within a period of two days.

List on **30.09.2019** for consideration.

17th July, 2019
Harish

(AUGUSTINE GEORGE MASIH)
JUDGE

103+261

CWP-16320-2018
and
CM-10917-CWP-2023 in/and
CWP-25115-2021

DALJIT SINGH
V/S
STATE OF PUNJAB AND OTHERS

Present:- Mr. Amandeep Saini, Advocate
for the petitioner in both the petitions.

Mr. Arun William, AAG, Punjab.

Mr. Sudhanshu Makkar, Advocate
for respondent No.7 in CWP-25115-2021.

CM-10917-CWP-2013

Application is allowed. Short reply by way of an affidavit on behalf of respondent No.6 i.e. M.C. Nangal is taken on record.

Main cases

Learned counsel for the petitioner has submitted that the petition has been filed for issuance of directions to the respondents to reconstitute/trace the revenue record i.e. Musavi, Khasra Girdawri register, Field book, Lattha which is not traceable from 2004 and is yet not reconstituted/traced due to which petitioner and other villagers are facing problem in identification of their land. He submits that the record is not complete till date.

Learned State counsel has submitted that most of the record has already been constructed.

Let the State file a fresh affidavit to clarify the detail of record which is yet to be completed and which particular record has been constructed.

CWP-16320-2018 and
CM-10917-CWP-2023 in/and
CWP-25115-2021

-2-

To come up on 20.12.2023.

Photocopy of this order be placed on the file of other
connected case.

(RAJESH BHARDWAJ)
JUDGE

04.12.2023
rittu

222

CWP-16320-2018
CWP-25115-2021

DALJIT SINGH
V/S
STATE OF PUNJAB AND OTHERS

Present:- Mr. Amandeep Saini, Advocate
for the petitioner in both the petitions.

Mr. Arun William, AAG, Punjab.

Mr. Suresh Nain, Advocate for
Mr. Sudhanshu Makkar, Advocate
for respondent No.7 in CWP-25115-2021.

Learned counsel for the State prays for some more time to
comply with the order of this Court dated 04.12.2023.

In view of his request, adjourned to 08.04.2024.

Photocopy of this order be placed on the file of other
connected case.

(RAJESH BHARDWAJ)
JUDGE

20.12.2023
rittu

VAKALATNAMA

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

M.A. 114 of 2023 in Original Application no. 882 of 2023

titled as "Sanjeev Kumar Vs Deputy commissioner "

Know all to whom these present shall come that
I/We **Dr. Preeti Yadav, DC Rupnagar**.....

..... Them above named the **Respondent**..... do hereby appoint
advocate(s), to be my/our true and lawful attorney (s), in the matter noted above, to do all the
following acts, deeds and things, or any of them, (jointly and severally) and also verify
anything already done on our behalf that is to say: -

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
 2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
 3. To file and take back documents, to admit and/or deny the documents of opposite party.
 4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
 5. To take execution proceedings.
 6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
 7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
 8. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.
- IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this...07th.....day of **March**2024.

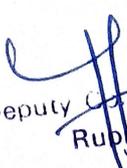
Date

Advocate


Nupur Kumar
Enroll No. (D/3722/2012)

Client I

Client 2


Deputy Commissioner,
Rupnagar